

THE CONSTITUTION OF BENCHES w.e.f 30.10.2023

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter II of the Rules of High Court at Patna.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

S.No.	Bench	Hon'ble Judges	Case Group	Case Category
1.	DB- I	Hon'ble The Chief Justice Hon'ble Mr. Justice Rajiv Roy	Group-6 Group-7 Group 8 Group- 9 Group – 10 Group- 30 Group- 32(ii) Group- 34	i) PIL matters ii) Relating to validity of Acts, Rules & Regulations etc. of Central Government iv) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes. v) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing (Except Excise matter vi) Judicial Service Matter vii) LPA viii) Misc Appeals (DB) (Taxation) ix) Commercial Appellate Division Matters x) Specially assigned matters
2.	DB-II Criminal Application Motion Bench	Hon'ble Mr. Justice Chakradhari Sharan Singh Hon'ble Mr. Justice Nawneet Kumar Pandey	Group- 36 Group-41 Group-53 Group-55 Group-56 Group-58	i) Supreme Court Appeals ii) Cr. Appeal (DB) and All IAs. iii)Cr. Appeal (DB) Hearing Matter iv) Cr. W. J. C. (DB)- BCC Act Habeas Corpus v) Death reference vi) Govt. Appeal (DB) vii) Original Cr. Misc.(DB) viii) Specially Assigned matters.

3.	DB-III	<p>Hon'ble Mr. Justice Ashutosh Kumar</p> <p>Hon'ble Mr. Justice Alok Kumar Pandey</p>	<p>Group- 36</p> <p>Group-41</p> <p>Group-53</p> <p>Group-55</p> <p>Group-56</p> <p>Group-58</p>	<p>i) Supreme Court Appeals</p> <p>ii) Cr. Appeal (DB) and All I.As.</p> <p>iii)Cr. Appeal (DB) Hearing Matter</p> <p>iv) Cr. W. J. C. (DB)- BCC Act Habeas Corpus</p> <p>v) Death reference</p> <p>vi) Govt. Appeal (DB)</p> <p>vii) Original Cr. Misc.(DB)</p> <p>viii) Specially Assigned matters.</p>
4.	DB-IV	<p>Hon'ble Mr. Justice Vipul M. Pancholi</p> <p>Hon'ble Mr. Justice Chandra Shekhar Jha</p>	<p>Group- 36</p> <p>Group-41</p> <p>Group-53</p> <p>Group-55</p> <p>Group-56</p> <p>Group-58</p>	<p>i) Supreme Court Appeals</p> <p>ii) Cr. Appeal (DB) and All I.As.</p> <p>iii)Cr. Appeal (DB) Hearing Matter</p> <p>iv) Cr. W. J. C. (DB)- BCC Act Habeas Corpus</p> <p>v) Death reference</p> <p>vi) Govt. Appeal (DB)</p> <p>vii) Original Cr. Misc.(DB)</p> <p>viii) Specially Assigned matters.</p>
5.	DB-V Civil Application Motion Bench	<p>Hon'ble Mr. Justice P. B. Bajanthri</p> <p>Hon'ble Mr. Justice Arun Kumar Jha</p>	<p>Group -4</p> <p>Group-6</p> <p>Group-9</p> <p>Group-11</p> <p>Group -16</p> <p>Group - 23</p> <p>Group-30</p> <p>Group-31</p> <p>Group- 32</p> <p>Group- 33</p>	<p>i) Civil Review (DB) other than Tied up</p> <p>ii) Assigned PIL Matters</p> <p>iii) Only Excise matter</p> <p>iv) CAT Matters - Writ & Appeals</p> <p>v) Trade & Commerce (Works Contract - Tender and Blacklisting Matters)</p> <p>vi) Company Appeals (DB)</p> <p>vii) Assigned LPA</p> <p>viii) Matrimonial Reference</p> <p>ix) Misc. Appeal(DB) Except Taxation</p> <p>x) MJC (DB) All Matters Except Tied Up</p> <p>xi) Specially Assigned Matters</p>

6.	Special Bench (Friday)	Hon'ble the Chief Justice	Group- 35	i) Request case ii) Specially assigned matters
7.	Special Bench (Friday)	Hon'ble Mr. Justice Chakradhari Sharan Singh		i) Tied up case ii) Specially assigned matters
8.	Special Bench (Friday)	Hon'ble Mr. Justice P. B. Bajanthri	Group- 13	i) Service Matter other than education service - Hearing Matters ii) Specially assigned matters iii) Tied up matters
Civil Benches				
9.	SB-I Civil	Hon'ble Mr. Justice Mohit Kumar Shah	Group 13 Group 4 Group-22	i) Service Matter other than education service – from 2021-2023 ii) Civil Review iii) Other Misc. iv) Specially Assigned v) Tied up matters
10.	SB-II Civil	Hon'ble Mr. Justice Anil Kumar Sinha	Group 12 Group 14	i) Education matter ii) Education Service Matter -from 2019- 2023) iii) Specially assigned matter iv) Tied up matters
11.	SB-III Civil	Hon'ble Mr. Justice Prabhat Kumar Singh	Group -17	i) Land Related ii) Specially Assigned Matter iii) Tied up matters
12.	SB-IV CIVIL	Hon'ble Mr. Justice Partha Sarchy	Group 14 Group-58	i) Education Service Matter (up to 2018) ii) Or. Cr. Misc. (SJ) iii) Specially assigned matter iv) Tied up matters
13.	SB-V CIVIL	Hon'ble Mr. Justice A. Abhishek Reddy	Group -16 Group-20 Group-36	i) Trade & Commerce other than Work Contract-Tender & Black Listing ii) Industrial Disputes iii) Supreme Court Appeal iv) Specially Assigned Matter v) Tied-up matters

14.	SB- VI Civil	Hon'ble Mr. Justice Sandeep Kumar	Group- 1 Group- 2 Group- 3 Group-31 Group-38 Group-39 Group-40	i) Certificate Appeal ii) Civil Misc. iii) Civil Reference iv) Matrimonial Reference v) Test Case vi) Test Suit vii) Title Suit viii) Specially assigned matter ix)Tied up matters
15.	SB- VII Civil	Hon'ble Mr. Justice Purnendu Singh	Group 15 Group-19	i)Retirement Benefit Matter ii) Election Matters iii)Specially Assigned Matters iv)Tied up matters
16	SB- VIII Civil	Hon'ble Mr. Justice Rajesh Kumar verma	Group 13	i)Service Matter other than education service – up to year 2017 ii)Specially Assigned Matters iii)Tied up matters
17.	SB-IX Civil	Hon'ble Mr. Justice Harish Kumar	Group 18 Group 21 Group 33	i)Panchayat, Local Self Governance etc. ii) Environment Related iii)MJC- All Matters except tied up iv) Specially Assigned Matter v)Tied up matters
18.	SB-X Civil	Hon'ble Mr. Justice Sunil Dutta Mishra	Group-37 Group-5	i) Second Appeal ii) Civil Revision iii) Specially assigned matter iv)Tied up matters
19.	SB-XI Civil	Hon'ble Mr. Justice Khatim Reza	Group -29 Group -32 Group -34	i) First Appeal ii) Misc. Appeal (SJ) iii) Compensation Appeal iv)Specially assigned matter v)Tied up matters
20.	SB-XII Civil	Hon'ble Mr. Justice Dr. Anshuman	Group 13 Group-24, 25, 26, 27	i)Service Matter other than education service – from 2018 to 2020 ii) Company Matters iii) Original C. Misc. (Company Matters iv)Specially Assigned Matters v)Tied up matters
Criminal Benches				

21.	SB- I Criminal	Hon'ble Mr. Justice Arvind Srivastava	Group-42, 43 & 44 Group-43 Group-57 Group-59	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) ii) Criminal Appeal under J.J.Act iii) Govt. Appeal(SJ) iv)SLA v) Specially Assigned matter vi)Tied up matters
22.	SB- II Criminal	Hon'ble Mr. Justice Rajeev Ranjan Prasad	Group 52 Group 54 Group 49	i) Criminal Revision ii) Criminal Writ iii) Cr. Misc. Transfer iv) Specially Assigned matter v) Tied up matters
23.	SB- III Criminal	Hon'ble Mr. Justice Anjani Kumar Sharan	Group-46 Group-46	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Cancellation of Bail iv)Specially assigned matter v)Tied up matters
24.	SB-IV Criminal	Hon'ble Mr. Justice Sunil Kumar Panwar	Group-46	i) Regular Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail) iii)Specially assigned matter iv)Tied up matters
25.	SB- V Criminal	Hon'ble Mr. Justice Satyavrat Verma	Group 45	i)Quashing- from (2017 to 2023) ii)Specially Assigned Matter iii)Tied up matters
26.	SB- VI Criminal	Hon'ble Mr. Justice Shailendra Singh	Group-42, 43 & 44 Group-43 Group-57 Group-59	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) ii) Criminal Appeal under J.J.Act iii) Govt. Appeal(SJ) iv)SLA v) Specially Assigned matter
27.	SB- VII Criminal	Hon'ble Mr. Justice Jitendra Kumar	Group 45	i)Quashing- upto 2016 ii)Specially Assigned Matter iii)Tied up matters

28.	SB- VIII Criminal	Hon'ble Mr. Justice Chandra Prakash Singh	Group-46 Group- 47 Group- 48	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Modification(SJ) iv) Restoration(SJ) v)Specially assigned matter vi)Tied up matters
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Note :— 1. All motions and mentioning of D. B. Civil & Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Division Benches.

2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.

3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Friday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned (w.e.f. 23.08.2023).

4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

5. Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.